

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171 001

No. HHC/Rules/Misc./2021-

Dated:11.08.2021

CIRCULAR

It has been resolved by the High Court of Himachal Pradesh that hereinafter, all the Courts in the State other than the High Court shall be referred to as “District Judiciary”. Furthermore, these Courts shall not be referred to as Subordinate Courts. They shall hereinafter be referred to as “Trial Court”.

It has also been resolved that the nomenclature of Judicial Magistrate (1st Class), which is being referred to as “JMIC”, shall hereinafter be referred to as “JMFC”.

BY ORDER

**HIGH COURT OF HIMACHAL PRADESH
SHIMLA**

Endst. No. HHC/Rules/Misc./2021-

Dated 11.08.2021

Copy forwarded for information and necessary action to the:-

1. The Principal Private Secretary to Hon'ble the Acting Chief Justice, High Court of H.P. Shimla.
2. The Secretary(ies) to Hon'ble Judges High Court of Himachal Pradesh, Shimla – 171 001.
3. The Advocate General Himachal Pradesh, Shimla -171001.
4. The Secretary/ Private Secretary/PAs to the Registrar General/ Registrar(Judicial)/ Registrar(Vigilance)/Registrar (Rules).
5. All the District and Sessions Judges in Himachal Pradesh, with a request to bring the contents of the notification into the notice of all concerned.
6. The PA to Registrar (Establishment)/Registrar (Accounts) High Court of Himachal Pradesh, Shimla.
7. All the Deputy Registrars/Assistant Registrars/ Court Masters/ Chief Librarian of the High Court of Himachal Pradesh, Shimla – 1.
8. The President, High Court Bar Association, Shimla, Himachal Pradesh.
9. The Section Officer (Computer) High Court of Himachal Pradesh for conversion into digital form.
10. The Technical Director, NIC of this Registry for updating the High Court website.
11. Guard file.

**(Ajay Mehta)
Registrar (Rules)**